

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Office of the Registrar General)

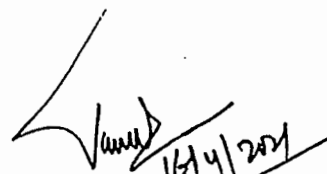
ORDER

No: 231 of 2021/RG

Dated: 16.04.2021

After taking note of the rising trend of Covid-19 Infection cases and the prevailing situation due to the spread of such infection, the High Court order No. 189 of 2021/RG dated 05.04.2021, is extended up to 30th April, 2021.

By Order.



**(Jawad Ahmed)
Registrar General**

No: 8890-8955/RG/GS

Dated:- 16.04.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of their Lordships.
3. Secretary to the Government, Department of LJ&PA, Civil Secretariat Jammu.
4. Registrar Vigilance, High Court of J&K, Jammu,
5. Registrar Computers, High Court of J&K, Jammu,
6. Registrar Rules, High Court of J&K, Jammu,
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
8. Director, J&K State Judicial Academy, Jammu
9. All Principal District and Sessions Judges of the UTs of Jammu and Kashmir & Ladakh.
10. Administrative Officer, Office of the Advocate General, J&K.
11. President, all Bar Associations in UTs of Jammu and Kashmir & Ladakh.
..... for information,
12. CPC, e-Courts, High Court of J&K, for uploading the same on the official website of the High Court of J&K,
13. In-Charge Librarian, High Court of J&K, Jammu/Srinagar for information and keeping the record of the same.
14. Order File.



Registrar General